



2026:AHC:23607-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 1474 of 2026

Premlata Raghav

.....Petitioner(s)

Versus

State Of U.P. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Parth Sharma, Syed Irfan Ali
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned A.G.A. for the State and perused the record.

2. The instant writ petition has been filed by the petitioner for the following reliefs :-

"A. Issue a writ, order or direction in the nature of mandamus directing the respondent no.2 (Superintendent of Police, Hathras) to decide the representation dated 07.01.2026 (Annexure No.5).

B. Issue a writ, order or direction in the nature of mandamus commanding to direct the respondent nos.2 and 3 to conduct the fair and proper investigation in the matter and submit the police report as soon as possible in pursuance of First Information Report dated 24.09.2025 registered as Case Crime No. 416 of 2025, under Sections 303(2), 115(2), 352, 351(3) B.N.S., Police Station- Sikandra Rao, District- Hathras.

C. Issue a writ, order or direction, which this Hon'ble Court may deem fit and proper under the circumstances of the case.

D. Award the cost to the petitioner."

3. Learned counsel for the petitioner has submitted that the petitioner is the first informant in the present case and though the F.I.R. in the instant case has been registered on 24.09.2025, yet the police is not investigating the case in fair and impartial manner.

4. In view of the above, the petitioner may move an application before the respondent no.2- Superintendent of Police, Hathras, highlighting

her grievance and seeking fair and impartial investigation and if such an application is moved by the petitioner, respondent no.2-Superintendent of Police, Hathras, shall ensure the fair, impartial and expeditious investigation in the present case.

5. With the aforesaid order, the present writ petition stands disposed of.

February 3, 2026

KS

(Achal Sachdev,J.) (Rajiv Gupta,J.)